

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:243

ANSWERED ON:14.03.2011

CONTRACTUAL LABOURERS

Patasani Dr. (Prof.) Prasanna Kumar; Ramasubbu Shri S.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a number of organisations in the private/public sector prefer engagement of contract labour over employment on regular basis and thereby deny the social security benefits to such employees;
- (b) if so, the reaction of the Government thereto;
- (c) the number of regular and contract labour engaged in various Ministries/Departments during the last three years;
- (d) whether steps have been taken for protection of contract labour;
- (e) if so, the details thereof; and
- (f) the number of complaints/reports of exploitation of workers received by the Government and the action taken thereon during the said period?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 243 BY SHRI S.S. RAMASUBBU: DR.PRASANNA KUMAR PATASANI: TO BE ANSWERED ON 14.03.2011 REGARDING CONTRACTUAL LABOURERS.

(a) & (b): Organisations in public and private sector engage both regular and contract workers but they have to provide such benefits as are mandated under various legislations.

(c): No data of regular labour & Contract labour is maintained centrally. However, the number of regular civil employees in various Ministries as on 31st March, 2006 was estimated to be 3116337 as per the Census of Central Government Employees conducted by Directorate General of Employment and Training. The number of contract worker covered under the licenses issued by the field offices under the organisation of Chief Labour Commissioner (Central) during the past three years is placed at Annexure-I.

(d) to (f): In the Central sphere, the Central Industrial Relations Machinery (CIRM) has been entrusted with the responsibility of enforcing the provisions of the Act and rules made thereunder, through Inspectors, Licensing Officers, Registering Officers and Appellate Authorities appointed under the Act. Details of action taken in the Central sphere are also placed in the Annexure.I

In addition to above, Central Government has issued 79 Notifications under Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970 on the recommendations of the Central Advisory Contract Labour Board from time to time prohibiting the employment of contract labour in the jobs and establishments specified in the Notifications.